

(Signature)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A.No.2663/2004

Thursday this the 25th day of November 2004

Hon'ble Shri S. K. Naik, Member (A)

G.S. Mahey
Retired Research Officer
From Ministry of Defence
New Delhi
1/223, College Road, Mullanpur-Dakha
Distt. Ludhiana, PB.

(Applicant in person)

..Applicant

Versus

1. Union of India through
the Secretary
Ministry of Finance
New Delhi

2. The Secretary
Ministry of Personnel, Public Grievances & Pensions
Department of Pension's Welfare,
New Delhi

3. The Secretary
Ministry of Defence
South Block, New Delhi

..Respondents

ORDER (ORAL)

Heard the applicant in person, who has contended that increment of pension in accordance with para 133.65 of the recommendations of the 5th Central Pay Commission has not been allowed to him, despite the fact that he has rendered more than 33 years of regular service. He further contends that gratuity @ 97% of the DA as per Govt. of India Memo dated 14.7.1995 too has been denied to him. In this respect, he has filed two representations, one dated 8.10.2003 and another dated 25.3.2004. The representations, however, have failed to elicit any response from the respondents.

2. Since the representations are pending and rights of the respondents are not likely to be affected in any way if a direction is issued to them to consider the said representation filed by the applicant before them and pass a reasoned and speaking order, it is directed that respondent No.3 should consider the said representations of the applicant within a period of four months from the date of receipt of a copy of this order. A copy of the order so

S. K. Naik

(3)

passed be given to the applicant, who, if not satisfied, may take recourse under the law.

3. OA is disposed of in the aforesated terms.

S. K. Naik
(S. K. Naik)
Member (A)

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